## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:2647 ANSWERED ON:25.11.2010 WINDFALL TAX ON CRUDE OIL PRICE Naik Dr. Sanjeev Ganesh;Sule Supriya

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Oil and Natural Gas Corporation (ONCG) has sought levy of windfall tax on crude oil price of over \$60 per barrel can be taken as a tax to subsidies petrol, diesel, LPG and Kerosene since 2003-04;

(b) if so, the details thereof;

(c) whether ONGC doled out Rs. 86005 crore in fuel subsidy and this year it has already paid Rs. 3059 crore;

(d) if so, whether the Government has agreed to the proposal of ONGC; and

(e) if so, the details thereof?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS(SHRI JITIN PRASADA)

(a)to(e): The issue of levying a windfall profit tax on all upstream oil companies was examined by the Expert Group, constituted by the Government under the Chairmanship of Dr. Kirit S. Parikh, to advise on a Viable and Sustainable System of Pricing of Petroleum Products. The Expert Group has mentioned in its Report that ONGC had made a presentation to the Committee where it suggested the following rates of tax:

```
Price Range Rate of Tax
($ per barrel) ($ of the incremental price)
60 - 70 20 $
70 - 80 40$
80 - 90 60$
Above 90 80$
```

However, the Expert Group did not recommend a windfall profit tax. Instead, it favoured providing flexibility to Ministry of Petroleum and Natural Gas in mopping up incremental incomes of ONGC and Oil India for the purpose of meeting a part of the under-recoveries of Public Sector Oil Marketing Companies (OMCs) on the sale of Domestic LPG and PDS Kerosene.

Under the "Burden Sharing Mechanism" followed by the Government since 2003-04, ONGC has provided a total assistance of ` 96,711 crore and ` 8,535 crore during the years 2003-04 to 2009-10 and April–September 2010 respectively, through price discounts to OMCs.